

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH  
COURT III

13. C.P. 1014/2019

CORAM :SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **26.02.2020**

NAME OF THE PARTIES:-Amit Kumar Mehta

V/s

JM Ferro Alloys Private Limited

SECTION 213, 241, 242 & 244 OF COMPANIES ACT, 2013

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**ORDER**

Both sides are present.

It is evident from the order sheets, that the counsel for the respondent given time for filing rejoinder, on the last date of hearing, even though sufficient time was given however, the rejoinder has not yet filed. The matter again came up for hearing today and the respondent is again seeking time to file rejoinder which the other side objected and requested to impose cost. Having considered the submissions of both the sides. This bench permits the respondent to file rejoinder subject to payment of cost of Rs. 25,000/- which is required to be paid, at the time of filing the counter. List this matter on 24.03.2020 for further consideration.

Sd/-

SHYAM BABU GAUTAM  
Member (Technical)

Sd/-

BHASKARA PANTULA MOHAN  
Member (Judicial)